

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 181 of 2003

Wednesday, this the 5th day of March, 2003

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

1. P. Gopalakrishnan,
S/o K. Purushan,
LSG P/A, Alappuzha Head Office,
residing at Music Dale,
Aryad North (PO), Alappuzha.Applicant

[By Advocate Mr. M.R. Rajendran Nair]

Versus

1. Union of India represented by its
Secretary, Ministry of Communications,
Department of Posts, New Delhi.

2. The Assistant Director General (Posts),
Office of the Director General (Posts),
Dak Bhavan (Departmental Exam), New Delhi-1

3. The Chief Postmaster General,
Kerala Circle, Thiruvananthapuram.

4. The Superintendent of Posts,
Alappuzha.Respondents

[By Advocate Mr. C.B. Sreekumar, ACGSC]

The application having been heard on 5-3-2003, the
Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant, a member of the Scheduled Caste
community, appeared for the Combined Postal Service Group 'B'
examination for the vacancies of the years 1998, 1999 and 2000
which was held in the year 2001. He had also obtained the
qualifying marks as is seen from Annexure A1. Alleging that
there were 13 vacancies in the general category and 4 vacancies

reserved for persons belonging to the Scheduled Caste community and that he could have been appointed against one of the 17 vacancies, the applicant submitted a representation (Annexure A2) to the Additional Director General (Posts) in the Office of the Director General (Posts), New Delhi on 5-12-2002. The above representation has not been disposed of. Therefore, the applicant has filed this application for the following reliefs:-

- "i. to declare that applicant is entitled to be promoted as Postal Service Group 'B' Officer on the basis of merit reflected by the marks obtained by him in the competitive examination and to direct the respondents to consider his case for promotion accordingly and to grant him promotion in his due turn;
- ii. to direct the 2nd respondent to consider and pass orders on Annexure A2 representation in merit;
- iii. to direct the respondents to inform the applicant the necessary details including the marks and the ranking of the persons who are promoted to the category of Postal Service Group B pursuant to the PS Group B Examination conducted in July 2001 and to direct the respondents to effect promotion only in accordance with the merit;
- iv. Grant such other relief as may be prayed for and the Tribunal may deem fit to grant; and
- v. Grant the costs of this Original Application."

2. When the application came up for hearing on admission, Shri C.B.Sreekumar, ACGSC took notice on behalf of the respondents. Learned counsel on either side agree that the application may be disposed of directing the 2nd respondent to consider Annexure A2 representation of the applicant and to give him an appropriate reply within a short time.

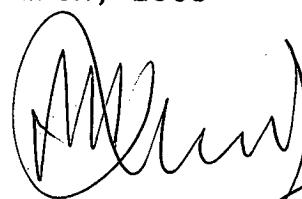
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3. In the light of the above submissions by the learned counsel on either side, the Original Application is disposed of directing the 2nd respondent to consider Annexure A2 representation of the applicant and to give him an appropriate reply within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Wednesday, this the 5th day of March, 2003



T.N.T. NAYAR
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

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